

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.24
Contempt Application No. 03/2023 in
C.P.No. 116/BB/2022

IN THE MATTER OF:

Mr. Rudresh & Anr.	...	Petitioners
Vs.		
M/s. MRR Developers Pvt. Ltd. & Ors.	...	Respondents

Order under Section 241, 242 & 244 of Companies Act, 2013

Order delivered on: 28.03.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri V. Srinivasa Raghavan, Sr. Counsel along with Shri Suhas C.S
For the Respondent	:	Shri S.S Naganand, Sr. Counsel

ORDER

1. Heard the Ld. Sr. Counsels for the Petitioners and the Respondents.
2. List the case along with Contempt Petition on **23.04.2024**. In the meanwhile, interim order granted on 11.11.2022 is extended till next date of hearing.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)